



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 311/2021

This the 15th day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Rahul Nagar, S/o Late Mahipal Singh Nagar,
R/o-C-2/72B, Block-2, New Ashok Nagar,
Vasundhara Enclave, Delhi-110096, Aged about 32 years
Driver, Category-D
Aadhar No. 321204571720 ... Applicant

(through Advocate Shri Amit Tewari)

Versus

1. Delhi Transport Corporation
Through its Chairman-Cum-Managing Director
Delhi Transport Corporation
I.P. Estate, New Delhi.
2. The Depot Manager,
Delhi Transport Corporation,
Noida Depot, Noida, U.P. ... Respondents

(through Advocate Ms Ankita Sarangi)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

After arguing for some time, learned counsel for the applicant seeks permission to withdraw the OA with liberty in accordance with law.

2. Permission is granted. The OA stands dismissed as withdrawn with liberty as aforesaid.



(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

cc/uma/neetu/

